Online redressal system for sportspersons

1917. SHRI RAM KUMAR KASHYAP: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is concerned about the recent harassment against some of the sportspersons in Southern States;
- (b) if so, the details thereof and whether Government has any plan to establish online redressal system dedicated to sportspersons across the country; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Yes, Sir.

- (b) As an immediate step, Government investigated the reported incident of harassment of some of the sportspersons in Allapuzha, Kerala. For ensuring safety of sportspersons and prevention of occurrence of such incidents in the future, various measures such as appointment of full time Lady Wardens in Sports Authority of India (SAI) Centres, workshops on sensitization of psychological issues, parents-coach meetings at regular intervals, engagement of counsellors etc. have already been taken. There is no plan to establish online redressal system dedicated to sportspersons across the country.
 - (c) In view of (b) above, question does not arise.

Basic facilities to sportspersons

†1918. DR. SANJAY SINH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government is trying to provide basic facilities to the sportspersons at State-level, if so, the details thereof;
- (b) whether Government has been receiving complaints from sportspersons in this regard, if so, the details thereof; and
 - (c) the action taken by Government on these complaints?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): (a) Sports is a State Subject and it is primarily the responsibility of the State Governments and National Sports Federations (NSFs) to promote sports. The Central Government complements/supplements the

[†]Original notice of the question was received in Hindi.